

# [THE] MERGED STATES (LAWS) ACT, 1949 (ACT LIX OF 1949)

[The Act printed here is as on 31-8-1960.]

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THE SCHEDULE.

## STATEMENT OF OBJECTS AND REASONS

"With effect from the 1st August, 1949, a large number of Acceding States which have ceded full jurisdiction to the Dominion Government, and which were being previously administered under the Extra-Provincial Jurisdiction Act, 1947 (XLVII of 1947) [now the foreign jurisdiction Act, 1947], have either been finally merged in the adjoining Governors' Provinces [now the States] or constituted into new Chief Commissioners' Provinces [now the Union territories] by orders under section 290-A of the Government of India Act, 1935. The existing laws in the merged States will, however, continue, until repealed, modified or amended by a competent Legislature or other competent authority.

2. A considerable number of Central Acts and Ordinances has been applied to the merged States by Orders under the Extra-Provincial Jurisdiction Act, 1947; but the Acts and Ordinances so applied are in law distinct from the Acts and Ordinances as in force in the Provinces of India. This position which is continuing even after the 1st August, 1949 is obviously unsatisfactory. A similar situation in regard to Berar as from the 1st April, 1937, had to be resolved by the passing of the Berar Laws Act, 1941 (IV of 1941). Considering the large number of island territories which stand merged in the Governors'

Provinces from the 1st August, 1949, it is desirable to provide for the proprio vigora extension of the more important Central Acts and Ordinances and the Bengal State Prisoners Regulation, 1818 (III of 1818), to all the merged States, including those which have been constituted into Chief Commissioners' Provinces. Hence this Bill which has been prepared in consultation with the Ministries of the Government of India, the Provincial Governments and the Chief Commissioners' Provinces concerned.

3. It will be observed from clause (3) of the Bill that, in so far as the Governor's Provinces are concerned, the proprio vigore extension to the merged States of the laws specified in the Schedule to the Bill will not be fully affected by the Central Act and that corresponding supplementary legislation by the Provinces will be necessary. As it is obviously desirable that the Central Act and the Provincial legislation should come into force on the same day, a commencement clause stating that this Act shall come into force on the 1st January, 1950, has been included in the Bill, and the Provincial Governments will be requested to bring their corresponding legislation into force on the same day."

-Gaz. of Ind., 1949, Pt. V, p. 401.

## [THE] MERGED STATES (LAWS) ACT, 1949

(ACT LIN OF 1949)a

[26th December, 1949.]

An Act to extend certain laws to certain areas administered as parts of Governor's Provinces or as Chief Commissioners' Provinces.

WHEREAS by Orders under section 290A of the Covernment of India Act, 1935, provision has been made for the administration of certain areas either as if they formed part of an adjoining Governor's Province or as if they were a Chief Commissioner's Province;

AND WHEREAS it is expedient to provide that certain laws should be extended to, and by virtue of such extension, be in force in, the said areas;

It is hereby enacted as follows:-

- [a] For Statement of Objects and Reasons, see Gaz. of Ind., 1949, Pt. V, page 401. This Act stands unmodified by A. L. O., 1950.
- 1. Short title and commencement.
  - (1) This Act may be called THE MERGED STATES (LAWS) ACT, 1949.
  - (2) It shall come into force on the 1st day of January, 1950.



#### 2. Definitions.

In this Act,—

- (a) the expressions "absorbing Province" and "merged State" have the same meanings as in the States' Merger (Governors' Provinces) Order, 1949, as amended by the States' Merger (United Provinces) Order, 1949; and
- (b) the expression "new Provinces" means the Chief Commissioner's Provinces constituted by the States' Merger (Chief Commissioner's Provinces) Order, 1949,° as amended by the States' Merger (United Provinces) Order, 1949.°
  [a] See Notfn. No. S. O. 25, D/- 27-7-1949, published in Caz. of Ind., 1949, Extra., p. 1317. [b] See Notfn. No. S. O. 27, D/- 29-11-1949, ibid., p. 2811. [c] See Notfn. No. S. O. 26, D/- 30-7-1949, ibid., p. 134

#### 3. Extension of laws.

- (1) The Acts, Ordinances and Regulation specified in the Schedule are hereby extended to, and shall be in force in, all the new Provinces.
- (2) So much of any of the Acts, Ordinances and Regulation specified in the Schedule as extends to any absorbing Province and relates to matters with respect to which the Dominion Legislature has power to make laws for a Covernor's Province is hereby extended to, and shall be in force in, all the merged States which are now administered as part of that Province.
- (3) If any of the said Acts, Ordinances and Regulation as in force in any absorbing Province immediately before the commencement of this Act is subject to any amendments made by the Legislature of that Province, that Act, Ordinance or Regulation shall be deemed to be extended to, and to be in force in, all the merged States which are now administered as part of that Province, subject to so much of the said amendments as relate to matters with respect to which the Dominion Legislature has power to make faws for a Governor's Province.

## 4. Interpretation of laws as extended.

In any Act, Ordinance or Regulation specified in the Schedule, notwithstanding anything contained in the General Clauses Act, 1897,—

(a) any reference, by whatever form of words, to the according States shall be construed as not including a reference to any of the merged States or to any of the States (other than the United State of Saurashtra) mentioned in the States' Merger (Chief Commissioners' Provinces) Order, 1949 as amended by the States' Merger (United Provinces) Order, 1949;

(b) any reference, by whatever form of words, to Indian British subjects shall be deemed to include a reference to persons who, immediately before the 1st day of August, 1949, were subjects of any of the merged States or of any of the States (other than the United State of Saurashtra) mentioned in the States' Merger (Chief Commissioners' Provinces) Order, 1949, as amended by the States' Merger (United Provinces) Order, 1949;

(c) any reference, by whatever form of words, to the Provinces generally or to the Chief Commissioners' Provinces generally shall be construed as including a reference to the new Provinces; and

(d) any reference, by whatever form of words, to an absorbing Province shall be construed as including a reference to the merged States which are now administered as part of that Province.

#### Section 5 — Note 1

State Laws Act of 1950 has excluded the applicability of that Code to that State. 1955 Manipur 41 (47) [(S) AIR V 42 C 9]:1955 Cr i L Jour 1603.

<sup>[1]</sup> Though this Act which came into force on 1-1-1950 enforced the Code of Criminal Procedure in all Part C States, yet that Code is not in force in the subsequently created Part C State of Manipur because the Part C

## 5. Repeal of corresponding laws.

If immediately before the commencement of this Act there is in force in any of the new Provinces or merged. States an Act, Ordinance, Regulation or other law corresponding to an Act, Ordinance or Regulation specified in the Schedule, whether such Act, Ordinance or Regulation is in force by virtue of an Order under the Extra-Provincial Jurisdiction Act, 1947, or by virtue of any other legislative power, such corresponding law shall upon the commencement of this Act.—

- (o) in a new Province, stand repealed, and
- (b) in a merged State, stand repealed to the extent to which the law relates to matters with respect to which the Dominion Legislature has power to make laws for a Governor's Province.
  - [a] Now the Foreign Jurisdiction Act, 1947.

## 6. Savings.

- (1) The repeal by section 5 of this Act of any corresponding law in force in the new Provinces or merged States immediately before the commencement of this Act shall not affect—
  - (a) the previous operation of any such law, or

#### Section 5 — Note 1

- [1] A law will be deemed to be a corresponding law, as contemplated by S. 5, Merged States (Laws) Act, if its purpose and object are the same as those of the Central Acts which have been extended to a merged State by this Act. The Courts of law will have to be guided more by the purpose and the object of the enactment than by the similarities or dissimilarities though the similarities and dissimilarities will have to be taken into consideration in determining the object and purpose of the Acts in question. 1956 Bhopal 33 (34) [AIR V 43 C 20].
- [2] The object and purpose of the Bhopal Charitable and Religious Trusts Act being the same as those of the Civil P. C., the Charitable Endowments Act (1890) and the Charitable and Religious Trusts Act (1920) which were extended by this Act to Bhopal State, that Act has become inoperative in the State of Bhopal since 1-1-1950. 1956 Bhopal 33 (36) [A I R V 43 C 20].
- [3] When the Court-fees Act of 1870 became enforceable without any qualification under this Act in Himachal Pradesh the corresponding provision of law; namely, the Court-fees Act of 1870, as amended by the Punjab Court-fees (Amendment) Act, which was in force in that State stood repealed under S. 5 of this Act, 1952 Him Pra 60 (61) [AIR V 39]+1954 Him Pra 52 (54) [AIR V 41 C 30].
- [4] The Court-fees Act, 1870 continues in force in the Bashahr State as amended by Para. 36 of the Himachal Pradesh (Courts) Order 1948, despite the provisions of S. 5 of Merged States (Laws) Act 1949, 1954 Him Pra 26 (28) [AIR V 41 C 12]. (AIR 1952 Him Pra 60, Distinguished.)
- [5] The Essential Supplies (Temporary Powers) Act, 1946 and the Tripura State Cotton and Yarn Control Order (1358 T. E.) are not corresponding laws within the meaning of S. 5 of this Act. Hence the extension of the

- Central Act to the Tripura State did not result in the repeal of the Control Order, 1952 Tripura 18 (20) [A I R V 89]: 1952 Cri L Jour 1642.
- [6] The Bombay Police Act 4 of 1890 which was in force in Kutch on \$1.12.1949 does not correspond with the Central Act, namely, the Police Act 5 of 1861. Hence the extension of the latter Act to Kutch under the Merged States Laws Act did not result under S. 5 of that Act in the repeal of the Bombay Act. 1954 Kutch 15 (16) [ATR V 41 C 7]: 1954 Cri 1. Jour 770.
- 171 Though this Act has colored S. 115 of the Civil P. C. to Himschal Pradesh it has not repealed Para. 35 of Himschal Pradesh (Courts) Order of 1948. 1951 (Tim Pra 61 (63; 64) [AHR V 38 C 19]. (The general provisions of S. 115, Civil P. C. must be construed as excluding from its ambit the matters provided for by the special provisions of the Himschal Pradesh (Courts) Order. Held further that assuming that the Order of 1948 which only amended the Order of 1948 was repealed by this Act it did not affect Para. 35 which became a part of the Order of 1943 itself as a result of the amendment.)

#### Section 6 - Note I

- [1] Where on the date on which a mortgage was executed the rights and liabilities of parties thereto were governed by S. 49 of Bhopal Civil P. C. those rights and liabilities should be determined only in accordance with that Code even after its repeal and the extension of the Indian Civil P. C. in its place brought about by the Morged States Laws Act. 1953 Bhopal 35 (36) [ABR V 40 C 15].
- [2] When immediately before the application of the Indian Limitation Act under the Merged States (Laws) Act, 1950, a plaintiff's suit is in time under the Indian Limitation

- (b) any penalty, forfeiture or punishment incurred in respect of any offence committed against any such law, or
- (a) any investigation, legal proceeding or remedy in respect of any such penalty, forfeiture or punishment,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(2) Subject to the provisions of sub-section (1), anything done or any action taken, including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, bye-law or scheme framed, certificate, patent, permit or licence granted or registration effected, under such corresponding law shall be deemed to have been done or taken under the corresponding provision of the Act, Ordinance or Regulation as now extended to, and in force in, the new Province or merged State and shall continue in force accordingly unless and until superseded by anything done or any action taken under the said Act, Ordinance or Regulation.

# 7. Powers of Courts and other authorities for purposes of facilitating application of laws.

For the purpose of facilitating the application in any of the new Provinces or merged States of any Act, Ordinance or Regulation specified in the Schedule, any Court or other authority may construe any such Act, Ordinance or Regulation with such alterations, not affecting the substance, as may be necessary or proper to adapt it to the matter before the Court or other authority.

Section 6 — Note 1 (contd.)
Act as applied by the Kutch (Application of Laws) Order, it is not affected by the new Limitation Act and does not become barred as a result of the re-application of the Limitation Act by the Merged States (Laws) Act. 1951 Kutch 41 (41, 42) [AIR V 38 C 27] \* 1951 Kutch 15 (16, 17) [AIR V 38 C 14].

[3] A suit which did not become barred by the Limitation Act as applied by the Kutch (Application of Laws) Order was not entitled to the extended period of three years limitation under that Order. When such a suit is instituted after the Merged State Laws Act has been passed then the period of limitation for that suit must be reckoned only in accordance with the provisions of Indian Limitation Act as applied by that Act. Therefore the suit which is not filed within the period prescribed by that Act cannot be saved from the bar of limitation by the fact that it has been instituted within the extended period of 3 years provided by the Kutch (Application of Laws) Order, 1955 Kutch 2 (4) [AIR V 42 C 2].

[4] By the Kutch (Application of Laws) Order of 1949 which applied the Bombay Prevention of Gambling Act 4 of 1887 to the Chief Commissioner's Province of Kutch the language of S. 1 of the Bombay Act was modified so as to vest the power in the Chief Commissioner to issue a notification to bring that Act into force. This power which had become so vested in him was not lost by him as a result of the extension of the General Clauses Act to that Province by the Merged States Laws Act of 1949 which came into force on

1-1-1950. Hence even after such extension of the General Clauses Act to that Province the Chief Commissioner possessed the power to issue a notification under S. I of the Bombay Act and bring it into torce in that Province. 1957 S C 517 (520) [(S) AIR V 44 C 79]: 1957 S C R 745: 1957 Cri L Jour 884. (A I R 1954 Kutch 42, Reversed.)

[5] A company registered under Kalhandi State Company Law cannot be considered after the merger of that State an unregistered Company within the meaning of the Indian Companies Act because under S. θ (2) of the Merged State (Laws) Act, 1949 the registration effected under Kalhandi State Company Law should be deemed, to have been done or taken under the Indian Companies Act, 1913. ('53) 57 Cal W N 61 (64).

#### Section 7 - Note 1

[1] After the passing of this Act recourse to the provisions of the Punjab Court-fees (Amendment) Acts cannot be justified in Himachal Pradesh under the provisions of this section. The Punjab Act affects the substance of the Court-fees Act of 1870 and hence its application cannot be treated as amounting to merely construing the Court-fees Act of 1870 or adapting it to the matter in hand as permitted by this section. 1954-Him Pra 52 (54) [AIR V 41 C 30].

## THE SCHEDULE

[See section 3]

# LAWS EXTENDED TO THE NEW PROVINCES AND MERGED STATES

mr	Number				Short title
×*			* .		Acts
339	XXXII	***	***	***	The Interest Act, 1839.
41	X	***	404	***	The Indian Registration of Ships Act, 1841.
50	XI	***	***	•••	The Indian Registration of Ships Act (1841) Amendment
50	XVIII	***		•••	Act, 1850. The Judicial Officer's Protection Act, 1850.
50	XIX			***	The Apprentices Act, 1850.
50	XXI	***		***	The Caste Disabilities Removal Act, 1850.
50	XXXIV		***	***	The State Prisoners Act, 1870.
50	XXXVI	1	***	***	The Public Servants (Inquiries) Act, 1850.
55	XII	400-	465	***	The Legal Representatives' Suits Act, 1855.
155	XIII	***	***	m A -	The Indian Fatal Accidents Act, 1855.
i5 <del>6</del>	ìΧ		***	•••	The Indian Bills of Lading Act, 1856.
<b>156</b>	ΧV	***		***	The Hindu Widows' Re-marriage Act, 1856.
157	XIII	***	***	***	The Opium Act, 1857.
358	111	***	•4•		The State Prisoners Act, 1858.
360	XXI	***		***	The Societies Registration Act, 1860.
60	XLV	***		•••	The Indian Penal Code, 1860.
61	V	040	***	***	The Police Act, 1861.
62	III	***		•••	The Government Seal Act, 1862,
63	XXIII	***	909	•••	The Waste-Lands (Claims) Act, 1863.
885	III	***	i	***	The Carriers Act. 1865.
66	XXI	***	* ****	***	The Native Converts' Marriage Dissolution Act, 1866.
67	XVI	***		***	The Acting Judges Act. 1867.
367	XXV	944	==4	***	The Press and Registration of Books Act, 1867.
69	īV	***			The Indian Divorce Act. 1869.
70	ŶΙΙ	***	• • • •	***	The Court-fees Act, 1870.
7Ĭ	Ī	***	***	***	The Cattle-trespass Act, 1871.
7Î	ххш	***	100		The Pensions Act, 1871.
71	XXXI	***		***	The Indian Weights and Measures of Capacity Act, 187L
172	Ĭ	***		e e e	The Indian Evidence Act, 1872.
172	în	***	***	,	The Special Marriage Act, 1872.
72	îX	***	***	247.3	The Indian Contract Act, 1872.
372	χv	***			The Indian Christian Marriage Act, 1872.
373	Ÿ	***	•••	•••	The Government Savings Banks Act, 1873.
373	χ̈́	***	***	***	The Indian Oaths Act, 1873.
874	îii	***	***	***	The Married Women's Property Act, 1874.
874	ĨΫ	***		474	The Courier Describing Act 1874
375	ĨX		***	***	- 2015 と、10 トメ・・・・・・・・・・・・・・・・・・・・・・・・・・・・・・・・・・
375	XVIII	***	***	***	The Indian Law Reports Act, 1875.
377	i.	***	***	44.	The Indian Law Reports Act, 1875. The Specific Relief Act, 1877.
378	Ī	***		***	The Onium Act. 1878.
378	ŶΙ.	***	***	***	The Indian Treasure-trove Act, 1878.
378	viii`	•••		•	The Sea Customs Act, 1878.
378	ΧÏ	***		***	The Indian Arms Act, 1878.
î7ğ	XVIII	•••		•••	The Legal Practitioners Act, 1879.
80 80	Ĩ		•••		The Religious Societies Act, 1880.
380	хш	***		***	The Vaccination Act, 1880.
38 L	ΧÏ		* **		The Municipal Taxation Act, 1881.
381	XXVI		T T-18	•••	The Negotiable Instruments Act, 1881.
82	II	***		•••	The Indian Trusts Act, 1882.
82	îv	***	•••		The Transfer of Property Act, 1882.
82	VII -	***		***	The Powers-of-Attorney Act, 1882.
84	iv	***	***	***	The Indian Explosives Act, 1884.
85	XVIII		***	•••	The Land Acquisition (Mines) Act, 1885.
i86	. ŶĬ		•••	***	The Births, Deaths and Marriages lingistration Act
****	* 7#	***	***	***	
888	XI				The Indian Tramways Act, 1886.
		***	***	***	
867 · 887	VII	***		***	The Suits Valuation Act, 1887. The Provincial Small Cause Courts Act, 1887.
	IX III		* ***	***	The Provincial Small Cause Courts Act, 1887.
888 889	iv	***	***	•••	The Police Act, 1888. The Indian Merchandise Marks Act, 1889.
	Î	***	And Earline	***	The Revenue Recovery Act, 1890.
		444	1975 644	7 * *	THE MEVERIE HELANTY AND ADD.
890 890	VI		1	***	The Charitable Endowments Act, 1890.

Year	Number		Short Litle
			Acts—(con.)
1890 :	VIII		The Guardians and Wards Act, 1890.
1890	XI	•••	The Prevention of Cruelty to Animals Act, 1890.
891	XVIII	***	The Bankers' Books Evidence Act, 1891.
893	įν	A41 1 1 1 1 444 1	The Partition Act, 1893.
894	1	***	The Land Acquisition Act, 1804.
894	IX	*** , ***	The Prisons Act, 1894.
897	III	***	The Epidemic Diseases Act, 1897.
897	ΪΛ	****	The Indian Fisheries Act, 1897.
897	X		The General Clauses Act, 1897.
898	ΪΪΙ		The Lepers Act, 1898.
898	<u>v</u> _	***	The Code of Criminal Procedure, 1898.
898	VI	*** i ***	The Indian Post Office Act, 1898.
898	ΪΧ	*** .	The Live-stock Importation Act, 1898.
899	ΪΙ		The Indian Stamp Act, 1899.
899	IV		The Government Buildings Act, 1899.
900	III	***	The Prisoners Act, 1900.
901	II	***	The Indian Tolls (Army and Air Force) Act, 1901.
903	VII		The Indian Works of Defence Act, 1903.
903	XIV	***	The Indian Foreign Marriage Act, 1903.
903	XV	erg 575	The Indian Extradition Act, 1903.
904	VII	***	The Ancient Monuments Preservation Act, 1904.
.905	IV	***	The Indian Railway Board Act, 1905.
906	ΪΙΙ	*** ***	'The Indian Coinage Act, 1906.
908	V	444	The Code of Civil Procedure, 1908.
908	VΙ	***	The Explosive Substances Act, 1908.
908	ΪX	***	The Indian Limitation Act, 1908.
1908	XIV	<del>ب</del> نبر	The Indian Criminal Law Amendment Act, 1908.
1908	Χ̈́V	*** ***	11th a Indian Danta Aut 1000
1908	ΧŸΙ		return to drug to observation Alexandre
1909	îv	nes City ses	
	VII	***	The Whipping Act, 1909.
1909		***	The Anand Marriage Act, 1909.
1910	1X	***	The Indian Electricity Act, 1910.
1911	II	***	The Indian Patents and Designs Act, 1911.
1911 1911	VIII	***	The Indian Army Act, 1911.
	X,	***	The Prevention of Seditious Mustings Act, 1911.
1912 <b>1</b> 913	Į۷	***	The Official Trustom Act, 1912.
	III	***	The Official Trustees Act, 1913 The Administrator General's Act, 1913.
1913	Ϋi	*** : 2, ***	
1013		ees Ggg rees	The Mussalman Waki Validating Act, 1913.
1913	VII	674 X+1	The Indian Companies Act, 1913.
1914	II	9.84 T F84	The Destructive Insects and Pests Act, 1914.
1914	ĨIĬ	***	The Indian Copyright Act, 1914.
1914	IX	***	The Local Authorities Loans Act, 1914.
1916	VII	*** ". 83***	The Indian Medical Degrees Act, 1916.
1916	χV		The Hindu Disposition of Property Act, 1916.
1917	V		The Destruction of Records Act, 1917.
1917	XVII		The Post Office Cash Certificates Act, 1917.
1918	II	***	The Cinematograph Act, 1918.
1918	XXII	111	The Bronze Coin (Legal Tender) Act, 1918.
1919	I	( )	The Local Authorities Pensions and Gratuities Act, 19
1919	XII	*** 7 ***	The Poisons Act. 1919.
1920	v		The Provincial Insolvency Act, 1920.
1920	X	***	The Indian Securities Act, 1920
1920	XIV	***	The Charitable and Religious Trusts Act, 1920.
1920	XXII		The Indian Rifles Act, 1920.
1920	XXX		The Identification of Prisoners Act, 1920.
1920	XXX		The Indian Elections Offences and Inquiries Act, 1920
1920	XLV		The Imperial Bank of India Act, 1920.
1921	XVII		The Maintenance Orders Enforcement Act, 1921.
1922	XXII		The Police (Incitement to Disaffection) Act, 1922.
1923		*** 494	The Indian Mines Act, 1923.
1923			The Indian Boilers Act, 1923.
1923			The Cantonments (House-Accommodation) Act, 1923
1923			201 - Markey and Commonaction College 1022
1923			991 Taraffer (2. Arab. 1. 1009
		***	mi t i (\dagger)   10     1000
1923 1923			
I M LO	XXI	يهجو بر) د مده	The Indian Merchant Shipping Act, 1923.
1923	XXI	II	The Legal Practitioners (Women) Act, 1923.

Year	Number			Short title
				Acts—(con.)
1923	XLII	***		The Mussalman Wakf Act, 1923.
1924	II	***	***	The Cantonments Act, 1924.1
1924	IV	. +++a		The Central Board of Revenue Act, 1924.
1924 1925	XIX	444	•••	The Land Customs Act. 1924.1
1925	XII	. 450	•••	The Indian Soldiers (Litigation) Act, 1925.
1925	XIX	***	***	The Cotton Ginning and Pressing Factories Act, 1925. The Provident Funds Act, 1925.
1925	XXVI	- 444	***	The Indian Carriage of Goods by Sea Act, 1925.
1925	XXXIX	***	***	The Indian Succession Act. 1925.
1926	III	er bak	***	The Government Trading Taxation Act, 1926.
1926	VII	***	•••	The Indian Naturalization Act, 1926.
1926	XII	***	•••	The Contempt of Courts Act, 1926.
1926	XVI		. 644	The Indian Trade Unions Act, 1926.
1926	XXI	***	***	The Legal Practitioners (Fees) Act, 1926.
1926	XXXVIII	4+4	419	The Indian Bar Councils Act, 1926.
1927	XVI	440	***	The Indian Forest Act, 1927.
1927 1928	XVII	***		The Indian Lighthouse Act, 1927.
1020	XII		***	The Hindu Inheritance (Removal of Disabilities) Act,
1929	II			The Hindu Law of Inheritance (Amendment) Act, 1929.
1929	XIX		***	The Child Marriage Restraint Act, 1929.
1930	II	400	***	The Dangerous Drugs Act, 1930.*
1930	iii	***	***	The Indian Sale of Goods Act, 1930.
1930	XXIV	***	***	The Indian Lac Cess Act, 1930.
1930	XXX	***	***	The Hindu Gains of Learning Act, 1930.
1930	XXXII			The Mussalman Wakf Validating Act, 1930.
1931	XVI	1 : 000		The Provisional Collection of Taxes Act, 1931.
1931	XXIII		. ***	The Indian Press (Emergency Powers) Act, 1931.
1932	IX	) yes	***	The Indian Partnership Act. 1932.
1932	XII	***		The Foreign Relations Act, 1932.
1932	XIV		***	The Indian Air Force Act, 1982.
1932	. XX		***	The Port Haj Committees Act, 1932.
1932	XXII	# * <b>**</b>	.440	The Tea Districts Emigrant Labour Act, 1932.
1932	XXIII	***	***	The Criminal Law Amendment Act, 1932.
1933	III	448	. •••	The Children (Pledging of Labour) Act, 1933.
1933 1934	XXVII	6.5. <b>49.6</b>	***	The Indian Medical Conneil Act, 1933.
1934	VIII		***	The Reserve Bank of India Act, 1934.
1934	VIV	944	***	The Khaddar (Name Protection) Act, 1934. The Indian Dock Labourers Act, 1934.
1934	XX		***	The Indian Carriage by Air Act, 1934.
1934	ххи	***	***	The Indian Aircraft Act, 1934
1934	XXX	***	***	The Petroleum Act, 1934.
1934	XXXII	***	***	The Indian Tariff Act, 1934.
1934	XXXIV	, <b>þ.s.</b>	***	The Indian Navy (Discipline) Act, 1934.
1936	III	***		The Parsi Marriage and Divorce Act, 1936.
1936	IV	***	***	The Payment of Wages Act, 1936.
1937	I	. •••	***	The Agricultural Produce (Grading and Marking) Act
100-	*****			1937.
1937	XVIII		***	The Hindu Women's Rights to Property Act, 1937.
1937	XIX			The Arya Marriage Validation Act, 1937.
1937	XXV	***	•••	The Federal Court Act, 1937.
1937	XXVI	***	***	The Muslim Personal Law (Shariat) Application Act
7000	77.7			1937,
1938	iv	***	***	The Insurance Act, 1938.
1938	V	***	•••	The Manoeuvres, Field Firing and Artillery Practice
1938	VIII			Act, 1938. The Indian Tea Control Act, 1938.
1938	XX		***	The Criminal Law Amendment Act, 1938.
1938	XXIV	. ***	***	The Employers' Liability Act, 1938.
1938	XXVI	***	***	The Employment of Children Act, 1938.
1939	IV	***	***	The Motor Vehicles Act, 19/39.
1939	VIII	-	***	The Dissolution of Muslim Marriages Act, 1939.
1939	IX		***	The Standards of Weight Act, 1939.
1939	XIX	***	***	The Coal Mines Safety (Stowing) Act, 1939.
1939			***	The Indian Naval Reserve Forces (Discipline) Act, 1939.
1940	V	***	***	The Trade Marks Act, 1940.
1940	X			The Arbitration Act, 1940.
1940	XXIII			The Drugs Act, 1940.

Year	Number	r			Short title
- · - <del></del>	-			-	Acts_(con.)
1940	XXVII	***	***	***	The Agricultural Froduce Cess Act, 1940.
1941	XIX		***	. ***	The Mines Maternity Benefit Act, 1941.
1941	XX	***		***	The Professions Tax Limitation Act, 1941.
1941	XXI	***	***	•••	The Federal Court Act, 1941.
1941	XXV		***	***	The Railways (Local Authorities' Taxation) Act, 1941.
1942	VII	***			The Coffee Market Expansion Act, 1942.
1942	XVIII	***	•••	•••	The Weekly Holidays Act, 1942.
1942	XIX				The Industrial Statistics Act, 1942.
1942	XXVI	•••	***	•••	The Federal Court (Supplemental Powers) Act, 1942.
1943	IX	***	•••	***	The Reciprocity Act, 1943.
1944	Ī	***	***	***	The Central Excises and Salt Act, 1944.
1944	$\ddot{\mathbf{X}}$	***			The Indian Coconut Committee Act, 1944.
1944	XVIII	***	***	•••	The Public Debt Act, 1944.
1946	IX	***	***	***	The Indian Oilseeds Committee Act, 1946.
1946	XVII	***	•••	•••	The Protective Duties Act, 1946.
1946	XIX	***		***	The Hindu Married Women's Right to Separate Res
1					dence and Maintenance Act, 1946.
1946	XX		•••	***	The Industrial Employment (Standing Orders) Act, 194
1946	XXII	***	* ***	***	The Mica Mines Labour Welfare Fund Act, 1946.
1946	XXIV	-#44	* ***		The Essential Supplies (Temporary Powers) Act, 1946.
1946	XXV	***	***	***	The Delhi Special Police Establishment Act, 1946.
1946	XXVIII		•••	***	The Hindu Marriage Disabilities Removal Act, 1946.
1947	II.	***		***	The Prevention of Corruption Act, 1947.
1947	VII	***	•••	***	The Foreign Exchange Regulation Act, 1947.
1947	XII		· •••	***	The Railways (Transport of Goods) Act, 1947.
1947	XIV XV	*** *		***	The Industrial Disputes Act, 1947.
1947	XVI	***		***	The Armed Forces (Emergency Duties) Act, 1947. The Trading with the Figure (Captionage of France)
1947	VAT	***		***	The Trading with the Enemy (Continuance of Emer
1947	ΧVIII		• .		gency Provisions) Act, 1947. The Imports and Exports (Control) Act, 1947.
1947	XXIV	***	***	***	The Rubber (Production and Marketing) Act, 1947.
1947	XXÎX	***	***	***	The Capital Issues (Continuance of Control) Act, 1947.
1947	XXXI	***		***	The Antiquities (Export Control) Act, 1947.
1947	XXXII	***	•••	***	The Coal Mines Labour Welfare Fund Act, 1947.
1947	XLIII	402			The United Nations (Security Council) Act, 1947.
1947	XLVi		<	***	The United Nations (Privileges and Immunities) Ac
		ر'. `	•,		1947.
1948	I	***		***	The Federal Court (Enlargement of Jurisdiction) Ac
			۴.		1947.
1948	VIII		***	***	The Pharmacy Act, 1948.
1948	IX	***	***		The Dockworkers (Regulation of Employment) Act, 194
1948	XI	***	***	***	The Minimum Wages Act, 1948.
1948	XII	***	***	***	The Rehabilitation Funance Administration Act, 1948.
1948	XV	***	***	+++	The Industrial Finance Corporation Act, 1948.
1948	XVI	***		***	The Dentists Act, 1948.
1948	XXII	***	***	***	The Indian Power Alcohol Act, 1948.
1948	XXIX	•••	***	• • • •	The Atomic Energy Act, 1948.
1948	XXXII	***	•••	•	The Road Transport Corporations Act, 1948.
1948	XXXIV		• •••	***	The Employees' State Insurance Act, 1948.
1948 1049	XXXVI	1	***	•••	The Census Act, 1948. The Indian Matrimonial Causes (War Martinges) Ac
1948	XL	***	•••		1948.
1948	XLVI				The Coal Mines Provident Fund and Bonus Scheme
X0'30	2524 7 3	***			Act, 1948.
1948	XLVII		•••	***	The Displaced Persons (Institution of Suits) Act, 1948.
1948	LIII	***	•••	***	The Mines and Minerals (Regulation and Developmen
		٠,٠			Act, 1948.
1948	LIV	***		•••	The Electricity (Supply) Act, 1948.
1948	ĹXI			***	The Central Silk Board Act, 1948.
1948	LXIII	***	***		The Factories Act, 1948.
1949	X	***	***	***	The Banking Companies Act, 1949.
	XIII		•••	***	The Central Tea Board Act. 1949.
					The Hindu Marriages Validity Act. 1949.
1949	XXI	***	***		ine industrations variety act, town
1949 1949	XXIII	***	***	•••	The Influx from Pakistan (Control) set, 1949.
1949 1949 1949 1949			***		

Year	Number	* ¿ »	Short title
` .			Arts_fcon.
1949	XXXVIII .	***	The Chartered Accountants Act, 1949. OBDINANCES
1940	17	***	The Currency Ordinance, 1940.
1941	XI	* ***	The Essential Services (Maintenance) Ordinance, 1941.
1942	XLI		The Armed Forces (Special Powers) Ordinance, 1942.
1944	XXXVIII		The Crimin d Law Amendment Ordinance, 1944.
1944	XLII		The Post Office National Savings Certificates Ordinance, 1944.
1945	XLVII	#++	The International Monetary Fund and Bank Ordinance, 1945.
1949	XI	444	The Industrial Tribunals Payment of Bonus (National Savings Certificates) Ordinance, 1949.  REGULATION
1818	m	*** . ***	The Bengal State Prisoners Regulation, 1818.

